

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

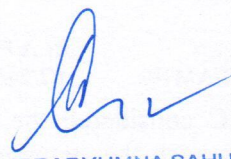
**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 08/85
DATED 25.07.2019 HELD ON 01.08.2019**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.08/85 dated 25.07.2019 of Norms Committee-VI for the year 2019-20 was held on 01.08.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri S. Kipgen, DDG	DGFT
5	Shri PradyumnaSahu, FTDO	DGFT


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Udyog Bhawan, New Delhi

Case No.: 7/22/85-ALC3/2014	Party Name: CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date: 0810134063 16.12.2014	Defer Date: 12.09.2019

Decision : NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/12/2018-ED dated 27.05.2019;

- Recipe-cum Mass Balance statement: Percentage of all the ingredients imported as well as indigenous (including water, oil, salt etc.) used in manufacture of export product along with the moisture content of the export product,
- The details of the value realized from the by-products/wastage claimed.

The case stands deferred to 12.09.2019.

Case No.: 102/21/85-ALC3/2018	Party Name: FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00296/AM19/	RLA File :07/24/040/00021/AM16/	Lic.No/Date: 0710108311 03.06.2015	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.1 allowing the following inputs;

Export Item

2 Tilting Revolving Chairs, R Anatom Slide Premium MB Chrome Base Multilock Adj Arms (2-Way)	100.00 Numbers
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Import Item

i) Import Items at S.No. 1 to 8, 10,11 of relevant spec.	Net to Net as per GN 4
ii) Item at S.No.9 Relevant Fabric/Mesh of Relevant GSM	1.02 Sq Meter/Sq. Meter content in export.
iii) Item at S.No. 12	As pr packing policy

RA may take suitable consequential action accordingly.

Case No.: 103/21/85-ALC3/2018	Party Name: CRI LIMITED	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00297/AM19/	RLA File :02/24/040/00069/AM16/	Lic.No/Date: 0210206032 31.07.2015	Defer Date: 12.09.2019

Decision : NC considered the case as per agenda and noted that RA Kolkata was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The

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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Committee therefore, decided to request RA, Kolkata to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.: 104/21/85- ALC3/2018	Party Name: MOUNT SAHIYA	Meet No/Date: 8/85- ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00298/AM19/	RLA File :10/24/040/00028/AM16/	Lic.No/Date: 1010059224 31.07.2015	Defer Date: 12.09.2019

4 **Decision :** NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.: 19/21/85- ALC3/2018	Party Name: IRIS PRODUCTS PVT. LTD.	Meet No/Date: 8/85- ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00213/AM19/	RLA File :08/24/040/00154/AM16/	Lic.No/Date: 0810135918 21.08.2015	Defer Date: 12.09.2019

5 **Decision :** NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Ahmedabad to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.: 105/21/85- ALC3/2018	Party Name: SANSTAR BIO- POLYMERS LIMITED	Meet No/Date: 8/85- ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00299/AM19/	RLA File :08/24/040/00164/AM16/	Lic.No/Date: 0810135976 04.09.2015	Defer Date: 12.09.2019

6 **Decision :** NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Ahmedabad to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.: 107/21/85- ALC3/2018	Party Name: ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date: 8/85- ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00301/AM19/	RLA File :10/24/040/00086/AM16/	Lic.No/Date: 1010059347 18.12.2015	Defer Date: 12.09.2019

7 **Decision :** NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee

therefore, decided to request RA, Kochi to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.:57/21/85- ALC3/2018	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00251/AM19/	RLA File :03/95/040/00848/AM16/	Lic.No/Date:0310802344 08.02.2016	Defer Date: 12.09.2019

8 **Decision :** NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.:33/21/85- ALC3/2018	Party Name:NIRMITI PRECISION PVT.LTD.	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00227/AM19/	RLA File :31/83/040/00154/AM16/	Lic.No/Date:3110065947 12.02.2016	Defer Date: 12.09.2019

9 **Decision :** NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, Tech.1,

“ Item of export & import are Brand Name. The firm may furnish details of export & import items with calculation sheet.”

The case stands deferred to 12.09.2019.

Case No.:2/21/85- ALC3/2018	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00196/AM19/	RLA File :05/23/040/00482/AM16/	Lic.No/Date:0510397674 19.02.2016	Defer Date: 12.09.2019

10 **Decision :** NC considered the case as per agenda and noted that the firm has been issued DL on 16.07.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.:111/21/85- ALC3/2018	Party Name:B FOURESS PRIVATE LIMITED,	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00305/AM19/	RLA File :07/24/040/00398/AM16/	Lic.No/Date:0710109476 07.03.2016	Defer Date: 12.09.2019

11 **Decision :** NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, Tech.1,

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- i) As per details furnished in the application under Para 4E, there are three units of export, while in the export it is indicated as 2 set. The firm may clarify.
- ii) The firm may also clarify the requirement of 2 Runner for Unit 3.

The case stands deferred to 12.09.2019.

Case No.: 112/21/85-ALC3/2018	Party Name: GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00306/AM19/	RLA File :07/24/040/00413/AM16/	Lic.No/Date: 0710109538 18.03.2016	Defer Date: 12.09.2019
12 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments . The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:10/21/85-ALC3/2018	Party Name: SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date:8/85- ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00204/AM19/	RLA File :09/24/040/00098/AM17/	Lic.No/Date:0910063727 01.06.2016	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs;			
Export Item			
13 Fruit Juice Pulps Concentrates. Condition: The firm has to account for 7900 no. Of aseptic bags in the export product and it should be reflected in the shipping bills.		1755600.00 Kg.	
Import Item			
220 Lt. Nyalu Aseptic Bags 16 Pallets		As per packaging policy.	
RA may take suitable consequential action accordingly.			

Case No.: 11/21/85-ALC3/2018	Party Name: SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00205/AM19/	RLA File :09/24/040/00097/AM17/	Lic.No/Date: 0910063728 01.06.2016	
14 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs;			
Export Item			
Fruit Juice Pulps Concentrates. Condition: The firm has to account for 16590 no. Of aseptic bags in the export product and it		3686760.00 Kg.	

should be reflected in the shipping bills.

Import Item

220 Lt. Nyalu Aseptic Bags 16 Pallets

As per packaging policy.

RA may take suitable consequential action accordingly.

Case No.:43/21/85-ALC3/2018	Party Name:20 MICRONS LTD.	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00237/AM19/	RLA File :34/21/040/00132/AM17/	Lic.No/Date:3410042241 06.06.2016	Defer Date: 12.09.2019
15 Decision : NC considered the case as per agenda and noted that RA Vadodara was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Vadodara to expedite the reply. The case stands deferred to 12.09.2019.			

Case No.:29/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00223/AM19/	RLA File :10/24/040/00026/AM17/	Lic.No/Date:1010059521 29.06.2016	Defer Date: 12.09.2019
16 Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply. The case stands deferred to 12.09.2019.			

Case No.:47/21/85-ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00241/AM19/	RLA File :07/24/040/00145/AM17/	Lic.No/Date:0710110094 15.07.2016	Defer Date: 12.09.2019
17 Decision : NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, Tech.2, "Copy of the DML/Approved composition from Competent Authority." The case stands deferred to 12.09.2019.			

Case No.:13/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00207/AM19/	RLA File :07/24/040/00116/AM17/	Lic.No/Date:0710110166 28.07.2016	Defer Date: 12.09.2019

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Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.: 14/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00208/AM19/	RLA File :07/24/040/00088/AM17/	Lic.No/Date:0710110167 28.07.2016	Defer Date: 12.09.2019

19 **Decision :** NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.: 15/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00209/AM19/	RLA File :07/24/040/00087/AM17/	Lic.No/Date:0710110168 28.07.2016	Defer Date: 12.09.2019

20 **Decision :** NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.: 90/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00284/AM19/	RLA File :10/24/040/00047/AM17/	Lic.No/Date:1010059582 11.08.2016	Defer Date: 12.09.2019

21 **Decision :** NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/3/2018-ED dated 31.07.2019,

- The details of the packaging for the EXIM item for assessing the possible wastage.
- The weight of the brine (per kg) for the export item " Pepper Green in Brine"
- The technical justification/evidence for wastage claimed, especially for stalk removals and dust rejects.
- Pictorial flowchart for processing, along with mass balance statement.

The case stands deferred to 12.09.2019.

22	Case No.:65/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File :01/85/050/00259/AM19/	RLA File :07/24/040/00229/AM17/	Lic.No/Date:0710110554 21.10.2016	Defer Date: 12.09.2019
	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.09.2019.			

23	Case No.:44/21/85-ALC3/2018	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File :01/85/050/00238/AM19/	RLA File :34/24/040/00191/AM17/	Lic.No/Date:3410042662 10.11.2016	Defer Date: 12.09.2019
	Decision : NC considered the case as per agenda and noted that RA Vadodara was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Vadodara to expedite the reply. The case stands deferred to 12.09.2019.			

24	Case No.:108/21/85-ALC3/2018	Party Name:QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File :01/85/050/00302/AM19/	RLA File :07/24/040/00304/AM17/	Lic.No/Date:0710110849 27.12.2016	Defer Date: 12.09.2019
	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 12.09.2019.			

25	Case No.:109/21/85-ALC3/2018	Party Name:DANISH STEEL CLUSTER PVT LTD	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File :01/85/050/00303/AM19/	RLA File :07/24/040/00324/AM17/	Lic.No/Date:0710110899 04.01.2017	Defer Date: 12.09.2019
	Decision : NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, Tech.1, i) Clarification regarding quantity of import items, whether it is in numbers or in Meters. If it is in numbers, then length of each PC may be furnished. ii) Detailed calculation sheet to arrive at the quantity of import item asked for.			

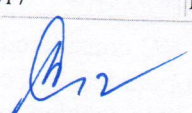
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The case stands deferred to 12.09.2019.

Case No.: 72/21/85-ALC3/2018	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:8/85-ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00266/AM19/	RLA File :07/24/040/00271/AM17/	Lic.No/Date:0710111016 23.01.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.1 allowing the following inputs;			
26 Export Item			
Tilting Revolving Chairs		6000.00 Numbers	
Import Item			
i) Import Items at S.No. 1 to 6, of relevant spec.		Net to Net as per GN 4	
ii) Item at S.No.7 Relevant Fabric/Mesh of Relevant GSM		1.02 Sq Meter/Sq. Meter content in export.	
RA may take suitable consequential action accordingly.			

Case No.: 110/21/85-ALC3/2018	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:8/85-ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00304/AM19/	RLA File :07/24/040/00355/AM17/	Lic.No/Date:0710111058 02.02.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.1 allowing the following inputs;			
27 Export Item			
Tilting Revolving Chairs		18000.00 Numbers	
Import Item			
i) Import Items at S.No. 1 to 6, of relevant spec.		Net to Net as per GN 4	
ii) Item at S.No.7 Relevant Fabric/Mesh of Relevant GSM		1.02 Sq Meter/Sq. Meter content in export.	
RA may take suitable consequential action accordingly.			

Case No.: 20/21/85-ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00214/AM19/	RLA File :10/24/040/00111/AM17/	Lic.No/Date:1010059722 16.02.2017	Defer Date: 12.09.2019


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Decision : NC considered the case as per agenda and noted that RA Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kochi to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.: 21/21/85-ALC3/2018	Party Name: GALAXY PENCILS MFG. CO.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00215/AM19/	RLA File :31/83/040/00164/AM17/	Lic.No/Date: 3110066592 17.02.2017	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net " basis based on the comments of Technical Authority, i.e., Tech.1 allowing the following inputs;

Export Product:

1. Pencils No.2 Pencils with Eraser, Sharpened/Unsharpened (Net content of import item Sr. No.1 is 1 No. Per resultant product)	5000000.00 Number
2. Pencils No.2 Pencils with Eraser, Sharpened/Unsharpened (Net content of import item Sr. No.2 is 1 No. Per resultant product)	5000000.00 Number
3. Pencils Colour Lead Pencils, Sharpened (Net content of import item Sr. No.3 is 1 No. Per resultant product)	5000000.00 Number

Import Item:

1. Pencils No.2 Pencils (Semi/Unfinished)	5000000.00 Number
2. Pencils No.2 Pencils with Eraser (Semi/Unfinished)	5000000.00 Number
3. Pencils Colour Lead Pencils (Semi/Unfinished)	5000000.00 Number

RA may take suitable consequential action accordingly.

Case No.: 113/21/85-ALC3/2018	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00307/AM19/	RLA File :07/24/040/00398/AM17/	Lic.No/Date: 0710111308 21.03.2017	Defer Date: 12.09.2019

Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 12.09.2019.

Case No.:114/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00308/AM19/	RLA File :07/24/040/00397/AM17/	Lic.No/Date:0710111309 21.03.2017	Defer Date: 12.09.2019
31 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:21/3/85-ALC3/2017	Party Name:V.V. MARINE PRODUCTS	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Defer Date: 12.09.2019
32 Decision : NC considered the case as per agenda and noted that the firm has forwarded a legible copy of the reply to the Technical Authority, i.e., CIBA for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:24/21/85-ALC3/2018	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:8/85- ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00218/AM19/	RLA File :07/24/040/00010/AM18/	Lic.No/Date:0710111424 20.04.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.1 allowing the following inputs;			
Export Item			
33	Tilting Revolving Chairs	20000.00 Numbers	
Import Item			
	i) Import Items at S.No. 1 to 5, of relevant spec.	Net to Net as per GN 4	
	ii) Item at S.No.6 Relevant Fabric/Mesh of Relevant GSM	1.02 Sq Meter/Sq. Meter content in export.	
	iii) Item at S.No.7 Plywood	Not allowed, since not shown in application.	
RA may take suitable consequential action accordingly.			

Case No.:23/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT	Meet No/Date:8/85-ALC3/2019	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	LTD	25.07.2019	
HQ File :01/85/050/00217/AM19/	RLA File :05/24/040/00062/AM18/	Lic.No/Date:0510402543 12.05.2017	Defer Date: 12.09.2019
Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the CLA Delhi is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.			
The case stands deferred to 12.09.2019.			

Case No.:25/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00219/AM19/	RLA File :07/24/040/00077/AM18/	Lic.No/Date:0710111755 14.06.2017	Defer Date: 12.09.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:26/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00220/AM19/	RLA File :07/24/040/00078/AM18/	Lic.No/Date:0710111756 14.06.2017	Defer Date: 12.09.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:27/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00221/AM19/	RLA File :07/24/040/00079/AM18/	Lic.No/Date:0710111757 14.06.2017	Defer Date: 12.09.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:28/21/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00222/AM19/	RLA File :07/24/040/00064/AM18/	Lic.No/Date:0710111784 20.06.2017	Defer Date: 12.09.2019

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविद्यालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.

The case stands deferred to 12.09.2019.

Case No.: 89/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00283/AM19/	RLA File :10/24/040/00021/AM18/	Lic.No/Date:1010059785 12.07.2017	Defer Date: 12.09.2019

Decision : NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/3/2018-ED dated 31.07.2019,

- The details of the packaging for the EXIM item for assessing the possible wastage.
- The weight of the brine (per kg) for the export item " Pepper Green in Brine"
- The technical justification/evidence for wastage claimed, especially for stalk removals and dust rejects.
- Pictorial flowchart for processing, along with mass balance statement.

The case stands deferred to 12.09.2019.

Case No.: 56/21/85-ALC3/2018	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00250/AM19/	RLA File :08/24/040/00105/AM18/	Lic.No/Date:0810140736 28.07.2017	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.1 allowing the following inputs;

40 Export Item

Pre- Engineering Steel Building width 65 Mtrs X length 125 Mtrs X height 40 Mtrs. Maximum	2250.00 MT
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Import Item

HR Non Alloy Steel Plates of Relevant Grade and Thickness	1.01 MT/MT content in export
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RA may take suitable consequential action accordingly.

Case No.: 30/21/85-ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00224/AM19/	RLA File :07/24/040/00123/AM18/	Lic.No/Date:0710112008 10.08.2017	Defer Date: 12.09.2019

Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.

The case stands deferred to 12.09.2019.

Case No.: 88/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00282/AM19/	RLA File :10/24/040/00029/AM18/	Lic.No/Date: 1010059794 16.08.2017	Defer Date: 12.09.2019

Decision : NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e., MoFPI vide OM No. E-14011/3/2018-ED dated 31.07.2019,

- 42
- The technical justification/evidence (Certificate of Analysis or NABL accredited lab report or any research literature) for wastage claimed, especially for stalk removals (12%) and drying loss (66.5%). Also provide details of moisture content of the exported item.
 - Pictorial flowchart for processing, along with mass balance statement for better appreciation of processing involved. (The processing involved, prima facie, seems to be only sorting (stalk removal), drying, re-packaging, etc.) The details of the packaging, including size, for the imported item for assessing the possible wastage.

The case stands deferred to 12.09.2019.

Case No.: 21/5/85-ALC3/2017	Party Name: LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date: 2510004874 17.08.2017	Defer Date: 12.09.2019

43 **Decision :** NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.

The case stands deferred to 12.09.2019.

Case No.: 58/21/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00252/AM19/	RLA File :07/24/040/00185/AM18/	Lic.No/Date: 0710112288 23.10.2017	Defer Date: 12.09.2019

44 **Decision :** NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 12.09.2019.

प्रद्युम्न साहू, PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:35/21/85-ALC3/2018	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00229/AM19/	RLA File :05/24/040/00170/AM16/	Lic.No/Date:0510405050 22.12.2017	Defer Date: 12.09.2019
45 Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply. The case stands deferred to 12.09.2019.			

Case No.:64/21/85-ALC3/2018	Party Name:TE CONNECTIVITY INDIA PVT LTD	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00258/AM19/	RLA File :07/24/040/00228/AM18/	Lic.No/Date:0710112626 03.01.2018	Defer Date: 12.09.2019
46 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., DIPP for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.09.2019.			

Case No.:115/21/85-ALC3/2018	Party Name:DANISH STEEL CLUSTER PVT LTD	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00309/AM19/	RLA File :07/24/040/00293/AM18/	Lic.No/Date:0710112742 24.01.2018	Defer Date: 12.09.2019
47 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply. The case stands deferred to 12.09.2019.			

Case No.:95/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00289/AM19/	RLA File :09/24/040/00467/AM18/	Lic.No/Date:0910066005 20.02.2018	Defer Date: 12.09.2019
48 Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/23/2019-ED dated 18.07.2019, i) Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used. ii) The percentage composition (by weight) of each items of import. iii) The process flowchart with the recipe-cum-mass balance stamen indicating			

calculative statement of each input output items.

The case stands deferred to 12.09.2019.

Case No.: 37/21/85-ALC3/2018	Party Name: HERBOCHEM	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00231/AM19/	RLA File :09/24/040/00595/AM18/	Lic.No/Date:0910066030 07.03.2018	Defer Date: 12.09.2019
49 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 16.07.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.			
The case stands deferred to 12.09.2019.			

Case No.: 116/21/85-ALC3/2018	Party Name: PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date:0710113092 10.04.2018	Defer Date: 12.09.2019
50 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 12.09.2019.			

Case No.: 40/21/85-ALC3/2018	Party Name: APOZEM NATURALS PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00234/AM19/	RLA File :07/24/040/00001/AM19/	Lic.No/Date:0710113232 04.05.2018	Defer Date: 12.09.2019
51 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 12.09.2019.			

Case No.: 55/21/85-ALC3/2018	Party Name: VEERPRABHU EXPORT HOUSE	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00249/AM19/	RLA File :03/95/040/00071/AM19/	Lic.No/Date:0310820844 08.05.2018	Defer Date: 12.09.2019
52 Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited.			

The Committee therefore, decided to request RA, Mumbai to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.:42/21/85-ALC3/2018	Party Name:AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00236/AM19/	RLA File :31/83/040/00013/AM19/	Lic.No/Date:3110067075 08.06.2018	Defer Date: 12.09.2019
53 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:41/21/85-ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00235/AM19/	RLA File :09/24/040/00078/AM19/	Lic.No/Date:0910066326 11.06.2018	Defer Date: 12.09.2019
54 Decision : NC considered the case as per agenda and noted that RA Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Hyderabad to expedite the reply.			
The case stands deferred to 12.09.2019.			

Case No.:45/21/85-ALC3/2018	Party Name:BIO-GEN EXTRACTS PVT LTD	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00239/AM19/	RLA File :07/24/040/00056/AM19/	Lic.No/Date:0710113534 04.07.2018	Defer Date: 12.09.2019
55 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 12.09.2019.			

Case No.:60/21/85-ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00254/AM19/	RLA File :03/95/040/00544/AM19/	Lic.No/Date:0310823448 30.08.2018	Defer Date: 12.09.2019
56 Decision : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 12.09.2019.

Case No.:48/21/85-ALC3/2018	Party Name:SATURN INDUSTRIES	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00242/AM19/	RLA File :07/24/040/00141/AM19/	Lic.No/Date:0710113806 03.09.2018	Defer Date: 12.09.2019

57 **Decision** : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.:61/21/85-ALC3/2018	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00255/AM19/	RLA File :03/95/040/00563/AM19/	Lic.No/Date:0310823609 06.09.2018	Defer Date: 12.09.2019

58 **Decision** : NC considered the case as per agenda and noted that RA Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Mumbai to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.:49/21/85-ALC3/2018	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:8/85-ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00243/AM19/	RLA File :06/24/040/00027/AM19/	Lic.No/Date:0610038970 06.09.2018	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net " basis based on the comments of Technical Authority, i.e., Tech.1 allowing the following inputs;

59 **Export Product:**

Artistics Handicrafts Table Lamp Base made with combination of Stone with Lighting Accessories with Led Bulb	20000.00 Number
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Import Item:

LED BULB (of relevant specification)	20000.00 Number
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RA may take suitable consequential action accordingly.

60 Case No.:59/21/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:8/85-ALC3/2019	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

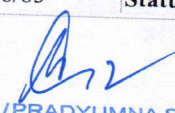
HQ File :01/85/050/00253/AM19/	RLA File :61/24/040/00008/AM19/	25.07.2019 Lic.No/Date:6110001542 17.09.2018	Defer Date: 12.09.2019
Decision : NC considered the case as per agenda and noted that RA Moradabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Moradabad to expedite the reply. The case stands deferred to 12.09.2019.			

Case No.: 62/21/85- ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00256/AM19/	RLA File :07/24/040/00125/AM19/	Lic.No/Date:0710113976 08.10.2018	Defer Date: 12.09.2019
61 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.09.2019.			

Case No.: 63/21/85- ALC3/2018	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00257/AM19/	RLA File :09/24/040/00320/AM19/	Lic.No/Date:0910066746 12.10.2018	Defer Date: 12.09.2019
62 Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., DIPP for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.09.2019.			

Case No.: 6/18/85- ALC3/2018	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00168/AM19/	RLA File :13/24/040/00113/AM19/	Lic.No/Date:1310049120 05.11.2018	Defer Date: 12.09.2019
63 Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, Tech.1; i) Complete manufacturing process along with 4E with all Technical details ii) COA from supplier indicating Chlorogene Acid content in import iii) Details of by-product obtained & their commercial value. The case stands deferred to 12.09.2019.			

64 Case No.: 68/21/85-	Party Name:KOMATHA	Meet No/Date:8/85-	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC3/2018	IMPEX PRIVATE LIMITED	ALC3/2019 25.07.2019	
HQ File :01/85/050/00262/AM19/	RLA File :04/24/040/00166/AM19/	Lic.No/Date:0410164857 08.11.2018	Defer Date: 12.09.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/18/2019-ED dated 18.07.2019; i) Justification of 25% wastage claimed by the firm alongwith flow chart and wastage generated at each stage, ii) Details of by-product obtained & their commercial value, iii) Furnish documents like CoA etc. For determination of fat content. The case stands deferred to 12.09.2019.			

Case No.:70/21/85-ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00264/AM19/	RLA File :07/24/040/00196/AM19/	Lic.No/Date:0710114142 19.11.2018	Defer Date: 12.09.2019
65 Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.			
The case stands deferred to 12.09.2019.			

Case No.:78/21/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Rejected
HQ File :01/85/050/00272/AM19/	RLA File :03/94/040/00720/AM19/	Lic.No/Date:0310825174 22.11.2018	
66 Decision : NC considered the case as per agenda and noted that the import item of the firm is Krill Oil, which is basically an edible fish oil which falls under Chapter 15 of ITC(HS) Code. However, in the application the ITC(HS) code seems to be mentioned wrongly under Chapter 16. All edible oils falls under Chapter 15 of ITC(HS) code are ineligible for import under self declaration scheme in accordance to Para 4.11(a)(1) of FTP, 2015-20. Accordingly, the Committee decided to reject the case with direction to firm to pay applicable duty and interest thereof for regularisation of the case.			
RA may take suitable consequential action accordingly.			

Case No.:73/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00267/AM19/	RLA File :09/24/040/00566/AM18/	Lic.No/Date:0910066927 30.11.2018	Defer Date: 12.09.2019

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Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/20/2019-ED dated 26.07.2019;

- i) Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used.
- ii) The percentage composition (by weight) of each items of import and indigenously acquired.
- iii) The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items.

The case stands deferred to 12.09.2019.

Case No.: 74/21/85-ALC3/2018	Party Name: RAVI FOODS P.LTD.,	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00268/AM19/	RLA File :09/24/040/00567/AM18/	Lic.No/Date: 0910066928 30.11.2018	Defer Date: 12.09.2019

Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/20/2019-ED dated 26.07.2019;

- 68
- i) Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used.
 - ii) The percentage composition (by weight) of each items of import and indigenously acquired.
 - iii) The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items.

The case stands deferred to 12.09.2019.

Case No.: 11/18/85-ALC3/2018	Party Name: DINESH SARAOGI	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Withdrawn
HQ File :01/85/050/00173/AM19/	RLA File :02/24/040/00129/AM19/	Lic.No/Date: 0210208849 13.12.2018	

Decision : NC considered the case as per agenda and noted that the case has been rejected by the Committee in M.No.5/85 dated 30.05.2019 since the firm failed to furnish reply of the DL after giving a considerable time. The Committee also noted that due to wrong updation, the case has been listed in the agenda and decided to withdraw the case.

Case No.: 76/21/85-ALC3/2018	Party Name: SUPERHOUSE LIMITED	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00270/AM19/	RLA File :06/24/040/00053/AM19/	Lic.No/Date: 0610039065 17.12.2018	Defer Date: 12.09.2019

Decision : NC considered the case as per agenda and noted that application of the firm

has been forwarded to Technical Authority, i.e., DIPP for examination and comments. The Committee decided to request them to expedite the comments.

The case stands deferred to 12.09.2019.

Case No.:77/21/85-ALC3/2018	Party Name:KANGAROO HEALTH CARE	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00271/AM19/	RLA File :08/24/040/00251/AM19/	Lic.No/Date:0810144092 19.12.2018	Defer Date: 12.09.2019
71 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., DIPP for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:79/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00273/AM19/	RLA File :10/24/040/00079/AM19/	Lic.No/Date:1010060090 21.12.2018	Defer Date: 12.09.2019
72 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:80/21/85-ALC3/2018	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:8/85-ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00274/AM19/	RLA File :03/95/040/00993/AM19/	Lic.No/Date:0310825941 26.12.2018	
73 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA allowing the inputs as per General Note of Packing Policy, based on the comments of Technical Authority, i.e., Tech.1.			
RA may take suitable consequential action accordingly.			

Case No.:18/18/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00180/AM19/	RLA File :31/83/040/00153/AM19/	Lic.No/Date:3110067262 27.12.2018	
74 Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the inputs as under :			
Export Item			

EZB Easy Bake Ultimate Oven Baking Star - EXF Electric Toy E61200540		79200.00 Number
Import Item		
Item No. 1 to 9	1.05 Kg/Kg content on export product	
Item No. 10 to 16	Net to Net with accountability	
Item No.17-22	As applied for	
RA may take subsequent consequential action accordingly.		

Case No.:10/18/85-ALC3/2018	Party Name:CRI LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Approved
HQ File :01/85/050/00172/AM19/	RLA File :02/24/040/00077/AM19/	Lic.No/Date:0210208891 02.01.2019	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the written comments of Technical Authority, i.e., Tech.1, allowing the following inputs, Export Item			
75 Mini Feeder made of Brass Dia 2.50 mm (Brass Wire 1304.35 Kg)	11236500 Number		
NIB Adaptor or Metal Stoper made of Brass Dia 2.00 mm (Brass Wire 1304.35)	11236500 Number		
Import Item			
Brass Wire Dia 2.50 mm	2152.177 Kg		
Brass Wire Dia 2.00 mm	2152.177 Kg		
RA may take suitable consequential action accordingly.			

Case No.:81/21/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00275/AM19/	RLA File :61/24/040/00021/AM19/	Lic.No/Date:6110001572 07.01.2019	Defer Date: 12.09.2019
76	Decision : NC considered the case as per agenda and noted that RA Moradabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Moradabad to expedite the reply. The case stands deferred to 12.09.2019.		

Case No.:3/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
77 HQ File :01/85/050/00197/AM19/	RLA File :05/24/040/00564/AM19/	Lic.No/Date:0510409227 07.01.2019	Defer Date: 12.09.2019
Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the			

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application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.:82/21/85- ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00276/AM19/	RLA File :05/24/040/00567/AM19/	Lic.No/Date:0510409242 08.01.2019	Defer Date: 12.09.2019
78 Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:83/21/85- ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00277/AM19/	RLA File :09/24/040/00473/AM18/	Lic.No/Date:0910067050 09.01.2019	Defer Date: 12.09.2019
79 Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., MoFPI vide OM No. E-14011/23/2019-ED dated 24.07.2019;			
i) Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used. ii) The percentage composition (by weight) of each items of import and indigenously acquired. iii) The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items.			
The case stands deferred to 12.09.2019.			

Case No.:85/21/85- ALC3/2018	Party Name:A.N.TRADERS	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00279/AM19/	RLA File :06/24/040/00042/AM19/	Lic.No/Date:0610039109 31.01.2019	Defer Date: 12.09.2019
80 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.09.2019.			

Case No.:91/21/85- ALC3/2018	Party Name:SHREE LAMIPACK PVT LTD	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
81			

प्रद्युम्न साहू/PRADYUMNA SAHU
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HQ File :01/85/050/00285/AM19/	RLA File :05/24/040/00601/AM19/	Lic.No/Date:0510409618 08.02.2019	Defer Date: 12.09.2019
Decision : NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.			
The case stands deferred to 12.09.2019.			

Case No.:96/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00290/AM19/	RLA File :09/24/040/00564/AM19/	Lic.No/Date:0910067204 22.02.2019	Defer Date: 12.09.2019

Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/23/2019-ED dated 18.07.2019;

- Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used.
- The percentage composition (by weight) of each items of import and indigenously acquired.
- The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items.

The case stands deferred to 12.09.2019.

Case No.:97/21/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00291/AM19/	RLA File :07/24/040/00243/AM19/	Lic.No/Date:0710114573 22.02.2019	Defer Date: 12.09.2019
83	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.		
The case stands deferred to 12.09.2019.			

Case No.:98/21/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:8/85- ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00292/AM19/	RLA File :07/24/040/00259/AM19/	Lic.No/Date:0710114574 22.02.2019	Defer Date: 12.09.2019
84	Decision : NC considered the case as per agenda and noted that RA Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Bangalore to expedite the reply.		

The case stands deferred to 12.09.2019.

Case No.: 100/21/85-ALC3/2018	Party Name: KAMALA CONSUMER CARE PVT LTD	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00294/AM19/	RLA File :09/24/040/00385/AM19/	Lic.No/Date: 0910067216 25.02.2019	Defer Date: 12.09.2019

Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/23/2019-ED dated 18.07.2019;

- 85
- Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used.
 - The percentage composition (by weight) of each items of import and indigenously acquired.
 - The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items.

The case stands deferred to 12.09.2019.

Case No.: 4/5/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00033/AM20/	RLA File :05/24/040/00079/AM20/	Lic.No/Date: 0510410567 14.05.2019	Defer Date: 12.09.2019

86 **Decision :** NC considered the case as per agenda and noted that CLA Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA Delhi to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.: 5/5/85-ALC3/2019	Party Name: GODAWARI INDUSTRIES	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
HQ File :01/85/050/00034/AM20/	RLA File :31/83/040/00018/AM20/	Lic.No/Date: 3110067423 16.05.2019	Defer Date: 12.09.2019

87 **Decision :** NC considered the case as per agenda and noted that RA Pune was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA Pune to expedite the reply.

The case stands deferred to 12.09.2019.

Case No.: 2/5/85-ALC3/2019	Party Name: INTRON LIFE SCIENCES PRIVATE LIMITED	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status: Deferred
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88

प्रद्युम्न साहू/PRADYUMNA SAHU
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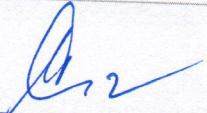
HQ File :01/85/050/00031/AM20/	RLA File :09/24/040/00046/AM20/	Lic.No/Date:0910067539 16.05.2019	Defer Date: 12.09.2019
Decision : NC considered the case as per agenda and noted that RA Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA Hyderabad to expedite the reply. The case stands deferred to 12.09.2019.			

Case No.:3/5/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:8/85-ALC3/2019 25.07.2019	Transferred
HQ File :01/85/050/00032/AM20/	RLA File :05/24/040/00089/AM20/	Lic.No/Date:0510410596 16.05.2019	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred to 12.09.2019.			

Case No.:6/5/85-ALC3/2019	Party Name:SABARI AGRO PRODUCTS	Meet No/Date:8/85-ALC3/2019 25.07.2019	Status:Deferred
HQ File :01/85/050/00035/AM20/	RLA File :04/24/040/00037/AM20/	Lic.No/Date:0410165627 18.05.2019	Defer Date: 12.09.2019
Decision : NC considered the case as per agenda and noted that RA Chennai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Chennai to expedite the reply. The case stands deferred to 12.09.2019.			

MANUAL CASES

Case No. M-68	Party Name: M/s. HolistaTranzworld Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Rejected
HQ File : 01/85/171/00046/AM19/ DES.VI	RLA File : 04/24/040/00135/AM 19	Lic.No/Ecom NO. Date: 04/92/018/19700/0569/09 54 dated 01.09.2018	
Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted M/s. HolistaTranzworld Pvt. Ltd. for export of "Coconut Milk" against Import of "Dried Coconuts". Decision : NC considered the case as per agenda and noted that the Technical Authority, i.e., Coconut Development Board vide letter No. 0101/22/2019-20/MKG-EPC/SION dated 14.06.2019 has stated that dried coconut cannot be utilized for making Coconut Milk so its import through advance authorization scheme is not justifiable. It has also been stated that there is no dearth of coconut in the country for the production of value added products, and			


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hence there is no need of fixing input output norms for facilitating importation of coconut for the export of value added coconut products. Keeping the opinion of the Coconut Development Board in view, the Norms Committee decided to reject the case.

RA may take suitable consequential action accordingly.

M69	Case No. M-69	Party Name: M/s. HolistaTranzworld Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Rejected
	HQ File : 01/85/171/00048/AM19/ DES.VI	RLA File : 04/21/040/00136/AM 19	Lic.No/Ecom NO. Date: 04/92/018/19700/0569/12 82 dated 01.09.2018	
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted M/s. HolistaTranzworld Pvt. Ltd. for export of "Virgin Coconut Oil" against Import of "Dried Coconuts."			

Decision : NC considered the case as per agenda and noted that the Technical Authority, i.e., Coconut Development Board vide letter No. 0101/22/2019-20/MKG-EPC/SION dated 14.06.2019 has stated that dried coconut cannot be utilized for making Virgin Coconut Oil, its import through advance authorization scheme is not justifiable. It has also been stated that there is no dearth of coconut in the country for the production of value added products, and hence there is no need of fixing input output norms for facilitating importation of coconut for the export of value added coconut products. Keeping the opinion of the Coconut Development Board in view, the Norms Committee decided to reject the case.

RA may take suitable consequential action accordingly.

M70	Case No. M-70	Party Name:M/s Bajaj Herbals Pvt. Ltd	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
	HQ File : 01/85/171/00082/AM19/ DES-VI	RLA File :08/24/040/00007/A M13	Lic.No/Ecom NO. Date: 0810110560 dated 10.04.2012	
	Subject: Fixation of adhoc-norms in respect of AA No. 0810110560 dated 10.04.2012 of M/s Bajaj Herbals Pvt. Ltd			

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, i.e., Tech.2, allowing the following inputs,

Export Item

Flavouring Essences (Various Flavours)	1.00 Kg.
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Import Item

Propylene Glycol (USP Grade)	1.01 Kg per Kg content in the export
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Mono Propylene Glycol	product.
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RA may take suitable consequential action accordingly.

M71	Case No. M-71	M/s VJ Jindal Cocoa Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
	HQ File : 01/85/171/00077/AM19/ DES.VI	RLA File :	Lic.No/ Ecom NO. Date:	
	Subject: Standardisation of SION for export of Cocoa Butter against import of Cocoa Beans.			

Decision : NC considered the case as per agenda and made following observations;

- The proposal for fixation of SION is initiated on the basis of the request of M/s VJ Jindal Cocoa Pvt. Ltd. a leading exporter on Cocoa Butter by using the import item of Cocoa Beans.
- The statistical data shows that during the last three years, the firm has made more than 90% of the total export of Cocoa Butter.
- Other than the firm, there are some other small exporters doing export of Cocoa Butter.
- The representation of the firm M/s VJ Jindal Cocoa Pvt. Ltd. for fixation of SION has been recommended by Directorate of Cashewnut and Cocoa Development Board and FIEO.
- The firm's export product is Cocoa Butter against import of Cocoa Beans. On the basis of the technical comments, the Norms Committee has been fixing adhoc norms on all Para 4.07 applications of the firm for import of 2.58 Kgs. of "Cocoa Beans" for export of 1.00 Kg of "Cocoa Butter".
- Firm's request is for notification of SION for import of 2.58 Kgs. of "Cocoa Beans" for export of 1.00 Kg of "Cocoa Butter".
- The Committee decided to check from EDI data to know the firms dealing with export of Cocoa Butter by importing Cocoa Beans during the last three years. From the data it is found that More than 90% of AAs have been issued to M/s VJ Jindal Cocoa Pvt. Ltd.
- The firm was asked to furnish the quantity of by-products (Cocoa Powder) generated during the last three years, i.e., 2016-17, 2017-18 & 2018-19 and their sale price and also the quantity of import item and its import value.
- Taking into account the data furnished by the firm on quantity/ sale value of recoverable by product i.e., Cocoa Powder and the quantity/value of import item i.e., Cocoa Beans, the Committee after considering the Central Excise

Production/Consumption details & the deduction of recoverable value, recommended following Standard Input Output Norms (SION) for import of Cocoa Beans (Dried & Fermented) for export of Cocoa Butter;

Export Item

Cocoa Butter

1.00 Kg

Import Item

Cocoa Beans (Dried & Fermented)

2.47 Kg

Note: Import should be subject to Actual User Conditions.

M72	Case No. M-72	Party Name: M/s. Manorama Industries Limited	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File : 01/85/171/00033/AM20/ DES.VI	RLA File : 03/95/040/00337/A M20	Lic.No/Ecom No. Date: 11/05/004/45700/062 1/1992 dated 19.06.2019	Defer Date: 12.09.2019
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted M/s. Manorama Industries Limited for export of Blended Vegetable Fat (50% PMF & 50% Sal Oil) against import of Palm Mid Fraction (PMF) and Sal Oil.			
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.				
The case stands deferred to 12.09.2019.				

M73	Case No. M-73	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File : 01/85/171/00031/AM20/ DES.VI	RLA File : 03/94/040/00062/A M 20	Lic.No/Ecom No. Date: 03/92/005/91300/060 7/3218 dated 10.04.2019	Defer Date: 12.09.2019
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Vegetable Fatbase			

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Powder (Containing 49% to 51% of Palm Fat)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein)".

Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.

The case stands deferred to 12.09.2019.

M74	Case No. M-74	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
	HQ File : 01/85/171/00028/AM20/ DES.VI	RLA File : 03/94/040/00011/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0604/ 8337 dated 27.03.2019	

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of " Fat Filled Milk Powder (Containing 28% Fat & 24% Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder".

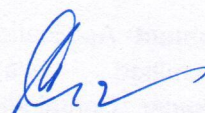
Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 30.07.2019 allowing the following inputs;

Import(s)	Net (per 100 Kg)	Loss (%)	Gross (Per 100 Kg)	Exports (100 Kg)
RBD Palmolein (26%-28% Palm Fat)	27.05	0.50	27.19	Fat Filled Milk Powder (28% Fat & 24% Protein)
Skimmed Milk Powder	70.59	0.50	70.94	

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.



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M75	Case No. M-75	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
	HQ File : 01/85/171/00030/AM20/ DES.VI	RLA File : 03/94/040/00013/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0604/ 9508 dated 27.03.2019	

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Fat Filled Milk Powder (Containing 28% Fat & 18% Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder".

Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 30.07.2019 allowing the following inputs;

Import(s)	Net (per 100 Kg)	Loss (%)	Gross (Per 100 Kg)	Exports (100 Kg)
RBD Palmolein (26%-28% Palm Fat)	27.05	0.50	27.19	Fat Filled Milk Powder (28% Fat & 18% Protein)
Skimmed Milk Powder	52.94	0.50	53.20	

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

M76	Case No. M-76	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File : 01/85/171/00032/AM20/ DES.VI	RLA File : 03/94/040/00247/A M 20	Lic.No/Ecom No. Date: 03/92/005/91300/061 8/5593 dated 14.06.2019	

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat, Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat and Vegetable Fatbase Powder (Containing 34% to 36% Palm

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Fat)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Casein".

Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.

The case stands deferred to 12.09.2019.

M77	Case No. M-77	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 8/85- ALC3/2019 25.07.2019	Approved
	HQ File : 01/85/171/00029/AM20/ DES.VI	RLA File : 03/94/040/00012/AM 20	Lic.No/Ecom No. Date: 03/92/005/91300/0604 /8841 dated 27.03.2019	
	Subject: Application for issuance of Advance Authorization under Para 4.06 submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Fat Filled Milk Powder (Containing 28% Fat & 20% Protein)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Skimmed Milk Powder".			

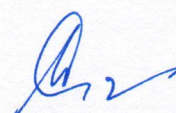
Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 30.07.2019 allowing the following inputs;

Import(s)	Net (per 100 Kg)	Loss (%)	Gross (Per 100 Kg)	Exports (100 Kg)
RBD Palmolein (26%-28% Fat)	27.05	0.50	27.19	Fat Filled Milk Powder (28% Fat & 20% Protein)
Skimmed Milk Powder	58.82	0.50	59.11	

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.


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M78	Case No. M-78	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
	HQ File : 01/85/171/00057/AM19/ DES.VI	RLA File : 03/94/040/00839/AM 19	Lic.No/Ecom No. Date: 03/92/005/91300/0588 /7259 dated 24.12.2018 AA No. 0310827290 dated 26.02.2019	

Subject: Application for modification of norms fixed under Para 4.06 of HBP submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Fat Filled Milk Powder against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) (Containing 26% to 28% Palm Fat) and Skimmed Milk Powder".

Decision : NC considered the case as per agenda and decided to modify the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 30.07.2019 allowing the following inputs;

Import(s)	Net (per 100 Kg)	Loss (%)	Gross (Per 100 Kg)	Exports (100 Kg)
RBD Palmolein (26%-28% Palm Fat)	27.05	0.50	27.19	Fat Filled Milk Powder (28% Fat & 17% Protein)
Skimmed Milk Powder	50.00	0.50	50.25	

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

M79	Case No. M-79	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
	HQ File : 01/85/171/00057/AM19/ DES.VI	RLA File : 03/94/040/00841/AM 19	Lic.No/Ecom No. Date: 03/92/005/91300/0588/ 7569 dated 24.12.2018 AA No. 0310827291 dated 26.02.2019	

Subject: Application for modification of norms fixed under Para 4.06 of HBP

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submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Fat Filled Milk Powder against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) (Containing 26% to 28% Palm Fat) and Skimmed Milk Powder".

Decision : NC considered the case as per agenda and decided to modify the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 30.07.2019 allowing the following inputs;

Import(s)	Net (per 100 Kg)	Loss (%)	Gross (Per 100 Kg)	Exports (100 Kg)
RBD Palmolein (26%-28% Palm Fat)	27.05	0.50	27.19	Fat Filled Milk Powder (28% Fat & 20% Protein)
Skimmed Milk Powder	58.82	0.50	59.11	

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

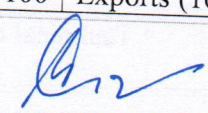
No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

M80	Case No. M-80	Party Name: M/s. Drytech Processes (I) Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
	HQ File : 01/85/171/00055/AM19/ DES.VI	RLA File : 03/94/040/00857/AM 19	Lic.No/Ecom No. Date: 03/92/005/91300/0589/ 7998 dated 31.12.2018 AA No. 0310827292 dated 26.02.2019	
	Subject: Application for modification of norms fixed under Para 4.06 of HBP submitted M/s. Drytech Processes (I) Pvt. Ltd. for export of "Fat Filled Milk Powder against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) (Containing 26% to 28% Palm Fat) and Skimmed Milk Powder".			

Decision : NC considered the case as per agenda and decided to modify the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 30.07.2019 allowing the following inputs;

Import(s)	Net (per 100 Kg)	Loss	Gross (Per 100 Kg)	Exports (100 Kg)
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RBD Palmolein (26%-28% Fat)	Palm	Kg)	27.05	(%)	0.50	Kg)	27.19	Fat Filled Milk Powder (28% Fat & 24% Protein)
Skimmed Milk Powder	Milk	Kg)	70.59	(%)	0.50	Kg)	70.94	

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No. M-81	Party Name: M/s. AAK Kamani Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
HQ File : 01/85/171/00024/AM20/ DES.VI	RLA File :	Lic.No/Ecom No.	

M81

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted M/s. AAK Kamani Pvt. Ltd. for export of "AKONUTRI-Refined Vegetable Oil Mixes (146)" against import of "NBD Palmolein (Nutrition Grade), Crude Coconut Oil, Crude Low Erucic Acid Rapeseed Oil (Canola Oil) and Crude Sunflower Oil".

Decision : NC considered the case as per agenda and noted the following;

1. ANF 4B of application has export quantity of 1500 MT; Product is 'new' & proprietary nutraceutical mix.
2. Process of manufacture is mixing of all 4 different Crude Oils at the initial stage & thereafter refining
3. The 4 different oils will be in a blend ratio of NBD Palmolein (Nutrition Grade) 52%, Crude Coconut Oil 20%, Crude Low Erucic Acid Rapeseed Oil (Canola Oil) 17% and Crude Sunflower Oil 11%.
4. SION have already been fixed for some individual oils under E-124 & E-128.
5. Recommendation of Central Food Technological Research Institute, Mysuru vide letter dated 16.07.2019 which indicated a wastage of 3% (after deducting recoverable wastage)

Committee based on the above decided for prior fixation of adhoc norms under Para 4.06 of HBP, 2015-20 with 3% wastage allowing the inputs as under;

Export Item	Technical characteristics of Export Item	Quantity allowed
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AKONUTRI- Refined Vegetable Oil Mixes (146) (Proprietary Food Product)"	MIV% Upto	FFA% Upto	Gums %	Waxes %	1500 MT
	0.1 max	0.1 max	Nil	Nil	

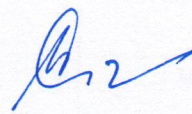
{Containing NBD Palmolein (Nutrition Grade) (52%), Crude Coconut Oil (20%), Crude Low Erucic Acid Rapeseed Oil (Canola Oil) (17%) & Crude Sun flower Oil.(11%)}

Import Item	Technical characteristics of input Crude Oils				Quantity allowed
	MIV% Upto	FFA% Upto	Gums %	Waxes %	
i) NBD Palmolein (Nutrition Grade)	0.1	0.1	0	0	803.40 MT
ii) Crude Coconut Oil	0.25	4.5	0.2	-	309.00 MT
iii) Crude Low Erucic Acid Rapeseed Oil (Canola Oil)	0.25	1.5	0.75	-	262.65 MT
iv) Crude Sun flower Oil.	0.25	2	0.25	0.8	169.95 MT

The above adhoc norms shall be subject to following conditions;

1. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
2. Procurement of 'Crude Coconut Oil' being restricted & allowed for imports through STEs shall be in accordance with Para 4.18(ii) of the Foreign Trade Policy, 2015-20.
3. The above norms are valid for one year from the date of uploading the minutes in DGFT website for issuance of Advance Authorisation.
4. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
5. The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.
6. RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.

RA may take subsequent consequential action accordingly.


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M82	Case No. M-82	Party Name: M/s. AAK Kamani Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Approved
	HQ File : 01/85/171/00025/AM20/ DES.VI	RLA File :	Lic.No/Ecom No.	

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP submitted M/s. AAK Kamani Pvt. Ltd. for export of "AKONUTRI-Refined Vegetable Oil Mixes (152B)" against import of "Crude Corn Oil, Crude Low Erucic Acid Rapeseed Oil (Canola Oil) and NBD Palmolein (Nutrition Grade)".

- Decision :** NC considered the case as per agenda and noted the following;
1. ANF 4B of application has export quantity of 1500 MT; Product is 'new' & proprietary neutraceutical mix.
 2. Process of manufacture is mixing of all 3 different Crude Oils at the initial stage & thereafter refining
 3. The 3 different oils will be in a blend ratio of Crude Corn Oil 45%, Crude Low Erucic Acid Rapeseed Oil (Canola Oil) 38% and NBD Palmolein (Nutrition Grade) 17%.
 4. SION have already been fixed for some individual oil under E-128.
 5. Recommendation of Central Food Technological Research Institute, Mysuru vide letter dated 15.07.2019 which indicated a wastage of 3% (after deducting recoverable wastage)

Committee based on the above decided for prior fixation of adhoc norms under Para 4.06 of HBP, 2015-20 with 3% wastage allowing the inputs as under;

Export Item	Technical characteristics of Export Item				Quantity allowed
	MIV%	FFA%	Gums %	Waxes %	
AKONUTRI - Refined Vegetable Oil Mixes (152 B) (Proprietary Food Product)	0.1 max	0.1 max	Nil	Nil	1500 MT

{Containing Crude Corn Oil (45%), Crude Low Erucic Acid Rapeseed Oil (Canola Oil) (38%) & NBD Palmolein (Nutrition Grade) (17%)}

Import Item	Technical characteristics of input Crude Oils				Quantity allowed
	MIV% Upto	FFA% Upto	Gums % Upto	Waxes % Upto	
i)Crude Corn Oil	0.25	3.5	0.2	0.2	695.25 MT
ii)Crude Low Erucic Acid Rapeseed Oil (Canola Oil)	0.25	1.5	0.75	0	587.10 MT
iii) NBD Palmolein (Nutrition Grade)	0.1	0.1	0	0	262.65 MT

The above adhoc norms shall be subject to following conditions;

1. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
2. The above norms are valid for one year from the date of uploading the minutes in DGFT website for issuance of Advance Authorisation.
3. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
4. The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.
5. RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.

RA may take subsequent consequential action accordingly.

M83	Case No. M-83	Party Name: M/s. Viscus Oils Pvt. Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File : 01/85/171/00034/AM20 / DES.VI	RLA File : 56/24/040/00009/A M20	Lic.No/Ecom No. 11/88/006/13400//O 618/6778	Defer Date: 12.09.2019
Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. Viscus Oils Pvt. Ltd. for export of "Soya Methyl Ester" against import of "Crude Degummed Soyabean Oil- Edible Grade and Methnol".				

Decision : NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, Tech.1;

- i) Past Production & Consumption data (For last one year)
- ii) Quantity & Value of by-products obtained.

The case stands deferred to 12.09.2019.

M84	Case No. M-84	Party Name: M/s. Signature Estates.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File : 01/85/050/00068/AM13/ DES.VI	RLA File : 02/24/040/00021/A M 13	Lic.No/Ecom No./AA No. & Date 0210177585, 16.05.2012	Defer Date: 12.09.2019
Subject: Request of M/s Signature Estates for modification of the norms fixed by the Norms Committee in M.No. 19/85 dated 07.02.2019 and permission for import of				

प्रद्युम्न साहू PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

flavor: Liquid/Granules and Fruits/flowers/ Herbs/ Peels which have not been allowed by the Committee

Decision : NC considered the case as per agenda and decided to seek the following information from the firm;

- i) Details of actual import of flavours made with quantity certified by CA.

The case stands deferred to 12.09.2019.

M85	Case No. M-85	Party Name: M/s. M.B. Sugars & Pharmaceuticals Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File : 01/85/050/00164/AM14/ DES.VI	RLA File : 03/95/040/00807/A M 14	Lic.No/Ecom No./AA No. & Date 0310771062, 19.02.2014	Defer Date: 12.09.2019
Subject: Application of M/s. M.B. Sugars & Pharmaceuticals Ltd. for fixation of Ad-hoc Norms on AA No. 0310771062 dated 19.02.2014 for export of Sucrose, IP, BP, EP, USP-NF, USP-DC, AR Grade JP, Sucrose, AR. Compressible Sugar (DC Grade), Sucrose AR, Sucrose IR, Castor/Compressible (DC Grade) Confectioners/ Demerara/Light Brown/White Crystal/Candy/ ump/ Rainbow Sugar etc. against import of white Crystal Sugar Extra fine sugar, refined sugar sucrose, white crystal sugar, raw sugar cane sugar. Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee also noted that another application of the firm has been forwarded to National Sugar Institute, Kanpur for examination and comments. The Committee decided to send this application to National Sugar Institute, Kanpur for examination and comments. The case stands deferred to 12.09.2019.				

M86	Case No. M-86	Party Name: M/s. M.B. Sugars & Pharmaceuticals Ltd.	Meet No/Date: 8/85-ALC3/2019 25.07.2019	Status:Deferred
	HQ File : 01/85/050/00150/AM14/ DES.VI	RLA File : 03/95/040/00776/A M 14	Lic.No/Ecom No./AA No. & Date 0310765255, 09.01.2014	Defer Date: 12.09.2019
Subject: Application of M/s. M.B. Sugars & Pharmaceuticals Ltd. for fixation				

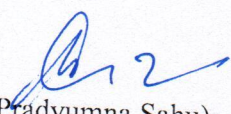
प्रद्युम्न साहू/PRADYUMNA SAHU
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of Ad-hoc Norms on AA No. 0310765255 dated 09.01.2014 for export of Sucrose, Sucrose IP, BP, EP, USP-NF, JP, Sucrose special particle size, Low endotoxine Sucrose, Sucrose AR. Sucrose LR, Castor/Compressible (DC Grade) Confectioners/ Demerara/Light Brown/White Crystal/Candy/ ump/ Rainbow Sugar etc.

Decision : NC considered the case as per agenda and noted that application and reply of the firm has been forwarded to Technical Authority, i.e., National Sugar Institute, Kanpur for examination and comments. The Committee decided to request them to expedite the comments.

The case stands deferred to 12.09.2019.

Date:27.08.2019
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
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